

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.402**  
**IB/53/ND/2024**

**IN THE MATTER OF:**

Bank of Maharashtra	...	Applicant
Versus		
M/S Supertech Township Project Limited	...	Respondent

**Under Section 7 IBC, 2016**

**Order delivered on 22.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Nishant Awana, Adv. Rini Badoni, Adv. Nitya  
Sharma  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Nitya Sharma Learned Counsel for the Applicant is present through VC. This Adjudicating Authority vide order dated **12.07.2024** in Company Petition No. (IB)-462 (ND)/2023 had initiated Corporate Insolvency Resolution Process against Supertech Township Projects Limited, the Corporate Debtor herein and appointed **Mr. Umesh singhal** as **Interim Resolution Professional** of the Corporate Debtor.

The Applicant is directed to approach the IRP appointed in the above matter and take steps for filing their claim, which shall be considered in accordance with law.

Accordingly, the instant Company Application i.e., **Company Petition No. (IB)- 53 (ND)/2024 stands disposed of.**

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**